

\202ITEM NO.63

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14717/2016
(Arising out of impugned final judgment and order dated 26/02/2016
in WP No. 985/2015 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

BHARAT SANCHAR NIGAM LTD. & ORS.

Petitioner(s)

VERSUS

SURESH CHANDRA SAXENA

Respondent(s)

(with interim relief and office report)

I.A.NO.1(Appln.(s) for permission to appear and argue as
Respondent-in-person)

Date : 02/12/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Deepak yadav,Adv.

Ms. N. Annapoorani,Adv.

For Respondent(s) Respondent-in-person

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

[O.P. SHARMA]

[RAJINDER KAUR]

AR-CUM-PS COURT MASTER